

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. 73 of 1994

Thursday, this the 15th day of December, 1994

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.P.Chandra Mohanan Nair,
S/o Prabhakaran Nair,
Vadakkeparambil House,
Chengalam P.O.,
Kottayam District.

... Applicant

(By Advocate Mr.MR Rajendran Nair)

Vs.

1. The Telecom District Manager,
Kottayam.

2. Union of India, represented by
Secretary to Government,
Ministry of Communications,
New Delhi.

... Respondents

(By Advocate Mr.TPM Ibrahim Khan, Senior Central
Government Standing Counsel)

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks regularisation of his services. In paragraph 3 of the reply statement it is stated that there was a break in service, and that it was condoned by the Divisional Engineer on condition that the break will not be counted as actual service for purpose of regularisation. There are some other conditions seen mentioned in R1(B), but they are not mentioned in the reply statement. Senior Central Government Standing Counsel submits that applicant will be regularised on his completing the duration of ten years, excluding the break period. He undertakes that orders of regularisation will be issued on completion of the aforesaid ten year period.

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2. We record the submission. Respondents will abide by the consent order and issue regularisation orders when the ten year period is completed. We dispose of the application as aforesaid. No costs.

Dated, the 15th December, 1994.

PV Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

trs/1512

List of Annexures

Annexure R-1(B) : True copy of letter No.269-27/91-STN dated 3.1.1992 of the Govt. of India, Ministry of Communications, Dept. of Telecommunications.